

DIVISION BENCH

ITEM NO.162

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.280/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DEVI PRASAD V/S M/S JUGGILAL KAMLAPAT JUTE MILLS COMPANY LTD.
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Sagar Mehrotra, Adv. : *For the Operational Creditor*
- Sh. Somesh Khare, Adv. : *For the Corporate Debtor*
- Sh. Govind Bhardwaj, Adv. : *For the IRP, Mr. Deepak Kumar
Agarwal present in person*

ORDER

Ld. Counsels representing their respective parties are present.

- 1.** This matter has been admitted in terms of the order dated 19.01.2024 passed by this Adjudicating Authority.
- 2.** It is pointed out by the Ld. Counsel representing the IRP as well as by the Ld. Counsel representing the Corporate Debtor that the Corporate Debtor has filed an appeal against the aforesaid order dated 19.01.2024 in terms of Company Appeal (AT) (Insolvency) No.214 of 2024, wherein the operative part of the order passed by the Hon'ble NCLAT, reads as under :-

5. Learned Counsel appearing for the IRP accepts notice. Let IRP continue in its place, receive claims and collate the claims however no further steps shall be taken till the next date.

-Sd-

-Sd-

3. Ld. Counsel representing the IRP states that in terms of the order dated 19.01.2024 passed by this Adjudicating Authority, the progress report regarding the process of claims being invited and collated has been filed, which however is pending under scrutiny before the Registry of this Tribunal.
4. Let the defects if any be removed by the Ld. Counsel, and the matter to come up for further hearing on 27th February, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

19th February, 2024

Kavya Prakash Srivastava
(Stenographer)